THE PUNJAB RESTITUTION OF MORTGAGED LANDS ACT, 1838.

PUNJAB ACT NO. IV OF 1938.

[Received the assent of His Excellency the Governor on the 1st September, 1938, and was first published in the Punjab Gazette, Extraordinary, of the 6th September. 1938.1

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
938	IV	The Punjab Resti- tution of Mortgag- ed Lands Act, 1938	Amended by Punjab Act I of 1943 ² Amended by the Indian Independence (Adaptation of Bengal and Punjab Acts) Order, 1948 (G. G. O. 40) Amended by the Adaptation of Laws Order, 1950 Extended to the territories which, immediately before the 1st November, 1956, were, comprised in the State of Patiala and East Punjab States Union, by Punjab Act No. 18 of 1953. ³ Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and concurrent subjects) Order, 1968

An act to provide for the restitution of lands on which a mortgage subsists, which was effected prior to 8th June. 1901.

Whereas it is expedient to provide for the restitution Preamble. of certain mortgaged lands in the manner hereinafter appearing, it is enacted as follows:—

1. (1) This Act shall be called the Punjab Restitution of Mortgaged Lands Act, 1938.

(2) It shall apply to 4 Union Territory of Chandigarh.

Short title extent and commencement.

¹For Statement of Objects and Reasons, see Punjab Government Gazettee (Extraordinary), 1938, page 89; for the Select Committee's report see ibid, 1938 Part V, pages 151—161; and for proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume V, pages 114—157, 585—590, 904—940, 1336—1405, 1416—1463, and 1493—1519.

For Statement of Objects and Reasons, see Punjab Government Gazette, Part I' 1942, page 1421; and for proceedings in Assembly, see Punjab Legislative Assembly Debates, Volume XXI, pages 617-18.

For Statesment of Objects and Reasons, see Punjab Government Gazette (Exrta-ordinany), 1958, Pages 546 K-546 L.

'Substituted for the word "Punjab" by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order 1968.

(3) It shall come into force on such date as the ²[Central Government] may by notification direct.

ed prior to 8th June, 1901.

Notwithstanding anything contained in any en-Application of 2. Notwitnstanding any standard to subsisting actment for the time being in force, this Act shall apply to any subsisting mortagages of land, which were effected prior to 8th June, 1901, ³[in the territories which, immediately before the 1st Novmber, 1956, were comp. rised in the State of Punjab and prior to 17th February, 1915, in the territories which immediately, before the 1st November, 1956, were comprised in the State of Patiala aud East Punjab States Union.]

Explanation.—A mortgage shall be deemed to subsist notwithdtanding a decree or order for its redemption having been passed provided redemption has not taken place before the commencement of this Act, for in the case of a mortgage in the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union, before the date on which this Act extended to those territories.]

3. (1) The expression "land" means land which is

Definitions.

- not occupied as the site of any building in a town or village and is occupied or let for agricultural purposes or for purposes subservient to agriculture or for pasture, includes-
 - (a) the sites of buildings and other structures on such land;

(b) a share in the profits of an estate or holding;

(c) any dues or any fixed percentage of the land revenue payable by an inferior land-owner to a superior land-owner;

(d) a right to receive rent;

(e) any right to water enjoyed by the owner or occupier of land as such;

(f) any right of occupancy; and (g) all trees standing on such land.

(2) The expression "Collector" means the Collector of the district in which the morgtaged property of any part thereof is situated, and shall include an Assistant Collector of the 1st grade specially empowered by the ²[Central Government] to perform the duties of the Collecttor for the purposes of this Act.

Substituted for the words "State Government" by the Punjab Reorganisa (Chandigarh) (Adaptation of Law Government) by the Punjab Reorganisa Order tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order

²This Act came into force on 15th May, 1939,—vide Punjab Government Notification No. 2653-R, dated 12th May, 1939,—vide Punjab Government Notification of the end by Punjab Act. 18 06 1950

Added at the end by Punjab Act. 18 of 1958. Added at the end of the Explanation by Ibid:

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¹[(2a) The expression "Commissioner" means the Commissioner of the division in which the mortgaged property or any part thereof is situated, and shall include any officer specially empowered by the 2[Central Government] to perform the duties of a Commissioner for the purposes of this Act.1

- (3) "Prescribed" means prescribed by rules made under this Act.
- (4) "Mortgagor" or "mortgagee" respectively shall include the assignee and the representative-in-interest of such "mortgagor" or "mortgagee" as the case may be.
- 4. A mortgagor to whose land the provisions of this Petition for res-Act apply, may at any time present a petition to the Collector praying for restitution of possession of the land mortgaged. The petition shall be duly verified in the manner prescribed for such petitions.

titution.

- 5. On receipt of such petition the Collector, after Procedure for dealing with petition such enquiries as may be prescribed, shall record an order for restitution. ing with petition in writing with reasons stating whether the mortgage in question is one to which this Act applies.
- 6. If the Collector finds that the mortgage is one to Petition when to which this Act does not apply, he shall dismiss the petition. be dismissed.
- 7. (1) If the Collector finds that the mortgage is one Power of Collector to which this Act applies he shall, notwithstanding anything contained in any other enactment for the time being in force in cases where he finds that the value of the benefits enjoyed by the mortgagee, while in possession, equal or exceed twice the amount of the principal sum originally advanced under the mortgage, order in writing-

declare and enforce orders in favour of mortgagor and to grant compensation to mortgagee in certain cases.

(a) that the mortgage be extinguished; and (b) where the mortgagee is still in possession, that the mortgagor be put into possession of the mortgaged land as against the mortgagee and that the title deeds, if any, be restored to the mortgagor.

¹Inserted by Punjab Act I of 1943, section 2.

²Substituted for the words "State Government" by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order,

- (2) If in cases to which this Act applies, the Collect tor finds that, the value of the benefits enjoyed by the mort gagee while in possession is less than twice the amount of the principal sum originally advanced and some payment is still due to the mortgagee according to the terms of the mortgage, the Collector shall, by order in writing, and notwithstanding anything contained in any other enactment for the time being in force direct that the land be restored to the mortgagor and he be put into possession subject, however, to the payment of compensation by the mortgagor to the mortgagee at rates not exceeding the following scale:-
 - (i) thirty times the land revenue assessed on the land at the time when it was mortgaged if the mortgagee has been in possession for a period exceeding thirty years but not exceeding forty years;
 - (ii) fifteen times the land revenue assessed on the land at the time when it was mortgaged if the mortgagee has been in possession for a period exceeding forty years but not exceeding fifty years;
 - (iii) five times the land revenue assessed on the land at the time when it was mortgaged if the mortgagee has been in possession for a period exceeding fifty years.

Explanation.—The Collector shall for the purposes of this section compute the period of possession from the date on which the mortgagee entered into possession to the date of the presentation of the petition under section 4.

Effect of order of restitution

- If the Collector finds that any sum is due to the when compensa- mortgagee by way of compensation under sub-section (2) of section 7, he shall require the mortgagor to deposit the amount, in such manner as shall be prescribed; and on deposit of the amount, he shall declare the rights of the mortgagee extinguished and require the mortgagee to deliver possession of the land to the mortgagor together with all documents of title relating to the land.
- Powers of the The Collector may after declaring the rights of the Collector Collector to eject mortgagee extinguished, eject the mortgagee and order delivery of possession of the mortgaged land to the mortgagor. In case of resistance the Collector may exercise all the powers conferred on a civil court by rules 97 and 98 v of of Order XXI of the Code of Civil Prodeeure.

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order made under this Act, as follows, namely:—

- (a) to the Commissioner when the order is made by a Collector;
- (b) to the Financial Commissioner when the order is made by a Commissioner:

Provided that when an original order is confirmed on first appeal a further appeal shall not lie.]

²[10-A. The Financial Commissioner may, at any Revision. time, of his own motion or on application made, call for the record of any case pending or decided under this Act and may in any such case pass such order as he thinks fit:

Provided that he shall not under this section pass any order reversing or modifying any proceedings or order without giving the person concerned an opportunity of being heard.]

- 11. (1) The period of limitation for an appeal under the last foregoing section shall run from the date of the order appealed against, and shall be as follows:—
 - (a) when the appeal lies to the Commissioner—Sixty days;
 - (b) when the appeal lies to the Financial Commissioner—Ninety days.
- (2) In computing the period of limitation for an appeal under this section the period requisite for obtaining copies of the order appealed against shall be excluded.

13 The provisions of section 5 of the Indian Limitation Act shall apply to all appeals under this Act.

¹Substituted for the old section by Punjab Act I of 1943, section 3.

Added by ibid, section 4.

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Jurisdiction of civil courts barred.

12. No civil court shall have jurisdiction to entertain any claim to enforce any right under a mortgage declared extinguished under this Act, or to question the validity of any proceedings under this Act.

Rule making Power.

- 13. (1) The ¹[Central Government] may, subject to the condition of previous publication, make rules for the purpose of giving effect to the provisions of this Act.
- (2) In particular and without prejudice to the generality of the foregoing power the ¹[Central Government] shall make rules regulating or determining the following matters, namely:—
 - (a) the presentation and verification of petitions under section 4 of this Act;
 - (b) the procedure by which the Collector shall deal with such petitions under sections 5, 6 and 7 of the Act and assess compensation, if any;
 - (c) the procedure and principles by which the Collector shall assess the amount due under the mortgage, and the value of the benefits accruing to the mortgagee while in possession;
 - (d) the procedure for making the deposit prescribed by section 8 of this Act; and
 - (e) the procedure for enforcing ejectment of the mortgagee and delivery of possession to the mortgagor under section 9 of this Act.

¹Substituted for the words "State Government" by the Punjab Re-organisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

THE PUNJAB DEBTOR'S PROTECTION (AMENDMENT) ACT, 1938.

PUNJAB ACT NO. IX OF 1938.

[Received the assent of His Excellency the Governor General on the 24th December, 1938, and was first published in the Punjab Gazette, Extraordinary, of the 12th January, 1939].

An Act to amend the Punjab Debtors' Protection Act, 1936.

Whereas it is expendient to amend the Punjab Debtors' Protection Act, 1936, for the purpose hereinafter appearing; It is hereby enacted as follows:—

- 1. This Act may be called the Punjab Debtors' Protection (Amendment) Act, 1938.
 - 2. 1* * * *
- 3. If any court has appointed a receiver of property of which a receiver could not be appointed after the provisions of this Act come into force, such appointment shall terminate on the expiration of six months from the date on which this Act comes into force, unless terminated earlier by the Court, which made the appointment.

¹Section 2 amends Act II of 1936. That amendment has been effected in Act II of 1936 and for that reason section 2 has not been reproduced here.